

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVANTHA POWER & INFRASTRUCTURE LIMITED

1.	Name of Corporate Debtor	Avantha Power & Infrastructure Limited
2.	Date of Incorporation of Corporate Debtor	20 th July of 2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity Number of Corporate Debtor	U40101HR2005PLC084411
5.	Address of the Registered Office And Principal office of Corporate Debtor	Registered Office: Ground Floor, Tower C First India Place, Mehrauli Gurgaon Road, Gurugram, Haryana-122002 Principal Office: Unit no.307, Third Floor, ABW Tower, IFFCO Chowk, Gurugram, Haryana-122002
6.	Date of closure of Insolvency Resolution Process	13.06.2024
7.	Liquidation Commencement Date of Corporate Debtor	14.06.2024 (order viewed at NCLT Website on 17.06.2024)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	CA TEJAS SHAH IBBI Reg. No: IBBI/IPA-001/IP-P00089/2017-18/10185
9.	Address and Email of the Liquidator, as Registered with the Board	Address: B-201, Narayan Krupa Avenue, Opp. Prernatirth Derasar, Satellite, Jodhpur, Ahmedabad - 380015 Email id: tejasshah44@yahoo.com
10.	Address and Email to be used for correspondence with the Liquidator	9/B, Vardan Complex, Nr. Lakhudi Circle, Navrangpura, Ahmedabad-380 014 Email: irp.apil@gmail.com
11.	Last Date for Submission of Claims	17.07.2024

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of Avantha Power & Infrastructure Limited on 14.06.2024 (Order viewed at NCLT Website on 17.06.2024)

The stakeholders of Avantha Power & Infrastructure Limited (In Liquidation) are hereby called upon to submit their claims with proof on or before 17.07.2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.06.2024

Place: Ahmedabad

CA TEJAS SHAH

Liquidator of Avantha Power & Infrastructure Limited

Reg.No.:IBBI/IPA-001/IP-P00089/2017-18/10185

Validity of AFA till 06.11.2024

